

- (viii) Possibilities be explored by the States/UTs. to open fair price shops in Harijan Bastis.
- (ix) The norm of one shop for every 2050 persons be relaxed for far-flung, sparsely populated areas. However, it should be kept in view that no consumer has to travel more than 3 kms. to go to his fair price shop.
- (x) Where new fair price shops are to be opened, the State Governments should consider encouraging, inter-alia, the cooperatives to open the outlets, particularly in rural areas.
- (xi) Provision of a proper monitoring system at the block, district and State Head-quarters levels to ensure up-to-date information in respect of supply or otherwise of essential commodities to the fair price shops and availability to the consumers.
- (xii) A system of effective coordination among various agencies engaged in the task of procurement, storage and distribution of essential commodities should be developed.
- (xiii) A review be undertaken of administrative arrangements for PDS with a view to fill up the identified gaps.
- (xiv) Setting up of Civil Supplies Corporation, wherever necessary, to handle the essential commodities being provided through PDS.
- (xv) Inspection schedules should be drawn up for the district level officers right from Collector to Inspector of Supplies. A check list should be prescribed for such inspections to make the inspection purposeful.
- (xvi) Enforcement measures should be intensified to ensure that fair price shops function properly and essential commodities reach the people particularly those belonging to the

weaker and vulnerable sections of the population.

- (xvii) Consumers Advisory and Vigilance Committees at various levels including the fair price shops level should be set up for ensuring equitable distribution of these commodities.
- (xviii) A schedule for training of employees engaged in PDS work should be drawn up.
- (xix) Weekly review by the Collector/DM of PDS in the district to ensure that problems and bottlenecks are resolved at the district level wherever possible and brought to the notice of higher levels wherever necessary.
- (xx) States/UTs. may consider the question of issuing temporary ration cards on the recommendations of MPs/MLs, pending issue of permanent ration cards.

Allocation of edible oil to Madhya Pradesh

4070. SHRI PRATAP BHANU SHARMA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the allotment of edible oil to Madhya Pradesh has been reduced during the current financial year ;

(b) is so, the month-wise allotment of edible oil as against the demand of State Government during 1986-87 ; and

(c) the steps being taken to fulfil the State's demand ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : (a) No, Sir.

(b) and (c). Do not arise.